corruption in public services to check mal-practices in administration is a continuing process. The policies formulated in this regard are modified from time to time in order to make them more effective and responsive to the changing environment. Some of the major initiatives taken by the Government, in this regard, *inter-alia* include introduction of Central Vigilance Commission Bill, 1999 in Lok Sabha to confer statutory status upon the Commission, and Freedom of Information Bill, 2000 to bring greater transparency and accountability in the functioning of the Government.

## Review of system of recruitment to civil services

2145. SHRI R.P. GOENKA; Will the PRIME MINISTER be pleased to state:

- (a) whether Government have decided to review the system of recruitment to the Civil Services through the Union Public Service Commission;
- (b) if so, the details of the proposed review, including the time frame fixed therefor;
- (c) whether the new system of recruitment would take into account the needs of the market economy and the changing role of the Civil Servants in the post liberalisation era; and
- (d) whether a corresponding review is also being undertaken for the post selection training to the would-be managers of Government and the details thereof?

THE MINISTER OF STATE OF DEPARTMENT OF PERSONNEL AND TRAINING AND DEPARTMENT OF PENSION AND PENSIONERS' WELFARE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI VASUNDHARA RAJE):

(a) to (d) The present system of recruitment to All India and Central Services through the Civil Services Examination was introduced in 1979 on the basis of the recommendations of Kothari Committee has largely remained the same but for some changes

introduced in the year 1993 following the Satish Chandra Committee recommendations.

The Union Public Service Commission have appointed a Committee under the Chairmanship of Prof. Y.K. Alagh to examine the present scheme of the Civil Services Examination and the systems for working that scheme in the light of past experience and current requirements and recommend such changesdnnovations in the said scheme, systems and methods as may have become necessary for identifying the best and most suitable persons for appointment to various services posts which form part of the Scheme.

The Committee is expected to submit its report within six months from the date of its appointment, *i.e.* 19.7.2000.

The post selection training programmes are designed after careful assessment of the training needs of the participants. The course content is regularly reviewed to make the training relevant to the external environment. All the training programmes have strong inputs on 'Market Economy', WTO, Intellectual Property Rights, Economic Liberalisation etc. with specific focus on the role of civil servants in the changing context.

## Number of sanctioned posts in certain categories of AU India Services

† 2146. SHRI DILIP SINGH JUDEV: Will the PRIME MINISTER be pleased to state:

- (a) what is the number of posts sanctioned as on July 31st, 2000 in the Police, Administrative and Forest Services under All India Services in the country;
- (b) the year-wise number of posts decreased and increased during the last three years;
  - (c) the number of posts proposed to be cut during 2000-2001; and
- (d) the details of reasons for constantly increasing the number of these posts?

<sup>†</sup> Original notice of the question was received in Hindi.